

By E-Mail/Special Messenger

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC.VII-03/2019/ 6408 /A**

From :- Shri Kaushik Kumar Sharma  
Jt. Registrar (Vigilance)  
Gauhati High Court  
Guwahati.

To, The District & Sessions Judge  
Kamrup (M), Guwahati.

Dated Guwahati, the 31<sup>st</sup> Oct. October, 2019.

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. DJK/Acctt/4939/E dated 01.10.2019.

Sir,

With reference to the above, I am directed to inform you that Smti Mridusmita Devi, Judicial Magistrate First Class, Kamrup (M), Guwahati, has been allowed to avail LTC for the current block period 2018-2021, w.e.f. 08.01.2020 to 15.01.2020 along with her husband Shri Nabajyoti Sarma, son Shri Aabir Aatreya, parents Shri Birendra Kumar Nath and Smti Champa Devi (subject to fulfilling the criteria of dependant family members of her parents) to visit Kanyakumari via Thiruvanthapuram, by the shortest possible route, as per existing Rules.

Smti Sarma may be informed accordingly.

Yours faithfully,

*Self-*

**JT. REGISTRAR (VIGILANCE)**

Memo NO. HC.VII-03/2019/6409-6412 /A. dated 31/10/19

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Smti Mridusmita Devi, Judicial Magistrate First Class, Kamrup (M), Guwahati, for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The System Analyst, Gauhati High Court, Guwahati for information and necessary action.

*Self-*  
31/10/19

**JT. REGISTRAR (VIGILANCE)**

*Self-*